

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 450/92

~~Transfer Application No:~~

DATE OF DECISION 11.11.92

Shri Murlidhar Dharma Jadhav Petitioner

Shri B. Dattamorothy Advocate for the Petitioners

Versus

Union of India and others Respondent

Shri P.M. Pradhan, Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice S.K. Dhaon, Vice Chairman

The Hon'ble Shri Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

S.K.  
(S.K.DHAON)  
VICE CHAIRMAN

NS/

(W)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 450/92

Shri Murlidhar Dharma Jadhav

... Applicant.

V/s.

The Union of India through  
The Director Postal Services  
(Bombay City) Office of the  
Chief Postmaster General  
Maharashtra Circle,  
Bombay.

The Senior Manager  
Mail Motor Service, Worli  
Bombay.

... Respondents.

CORAM: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman  
Hon'ble Ms. Usha Savara, Member (A)

Appearance

Shri B. Dattamoorthy, counsel  
for the applicant.

Shri P.M. Pradhan, counsel  
for the respondents.

ORAL JUDGEMENT

Dated: 11.11.92

¶ Per Shri S.K. Dhaon, Vice Chairman ¶

The relief sought in this application is that the order of compulsory retirement of applicant may be set aside and he may be reinstated in service.

A reply has been filed on behalf of respondents. To it, a copy of the order dated 20.8.92 passed by the Member (Personnel) Postal Services

✓ Board ~~has~~ been annexed. A perusal of the same,

indicates that the said officer has set aside the penalty of compulsory retirement imposed upon the applicant. We, however, make it clear that the

✓ respondents ~~were~~ free to take any action ~~perfect~~

in accordance with CCS (Medical examination) Rules 1957.

Shri Pradhan who appears on behalf of respondents states at the Bar that on 30.10.92 a

notice has been issued to the applicant purported to be under Rule 2 of the 1957 Rules. We make it clear that the applicant shall be deemed to be reinstated with effect from 21.8.92. The applicant, therefore, ~~be~~ is entitled to receive his usual emoluments till a fresh order ~~of~~ removing him from service is being passed in accordance with law.

With these directions this application is disposed off finally. M.P. stands disposed off.

There shall be no order as to costs.

*U. Savara*  
11.11.92  
(USHA SAVARA)  
MEMBER (A)

*S.K.Dhaon*  
(S.K.DHAON)  
VICE CHAIRMAN

NS/